

2  
CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 589 of 1994

New Delhi, dated this the 6th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Dr. N.K. Pal,  
S/o late Shri R.K. Paul,  
R/o C-148, Greater Kailash Part I,  
New Delhi-110048. ... APPLICANT

(By Advocate: Shri D.C. Vohra)

VERSUS

Union of India through  
the Secretary  
Ministry of Health & F.W.,  
Nirman Bhawan,  
New Delhi-110011. .... RESPONDENTS

(By Advocate: Shri Madhav Panikar)


ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

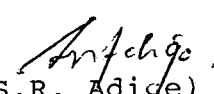
Heard.

2. In the light of the Respondents' order dated 12.4.1996 a copy of which is taken on record, both counsel agree that this O.A. may be disposed of with a direction to the Respondents to dispose of the applicant's representation dated 28.5.96 by means of a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this judgment. We direct accordingly.

3. This O.A. is disposed of accordingly.  
No costs.

  
(Dr. A. Vedavalli)  
Member (J)

/GK/

  
(S.R. Adige)  
Member (A)